

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC NO.192/SO/2020 DATED 15.04.2020

NOTIFICATION

In view of the orders of the Government of India, Ministry of Home Affairs Order No. 40-3/2020-D dated 24.3.2020 and Annexure thereto, lockdown for 21 days w.e.f., 25.03.2020, for containment of COVID-19 epidemic in the country, High Court has issued notification in ROC.No.192/SO/2020 dated 26.3.2020 to suspend the Judicial and Administrative work in the High Court, Subordinate Courts and Tribunals working under the control of High Court in the State of Andhra Pradesh till 14.04.2020, except imminently urgent cases in the High Court with the approval of Hon'ble The Chief Justice. The hearing of cases in the High Court is being taken up through Video Conferencing.

In view of the judgment of the Hon'ble Supreme Court of India in Suo-Motu Writ (Civil) No.5 of 2020 dated 06.04.2020 in IN RE GUIDELINES FOR COURT FUNCTIONING THROUGH VIDEO CONFERENCING DURING COVID-19 PANDEMIC, the High Court has issued certain guidelines in ROC 192/SO/2020 dated 08.04.2020 for the Subordinate Courts to take up the cases for hearing through video conferencing.

Now, in view of the announcement of the Hon'ble The Prime Minister of India in the electronic and print media, for extension of lockdown till 03.05.2020, and G.O.Ms.No.238, Health Medical and Family Welfare (B2) Department, dated 14.04.2020 issued by the Government of Andhra Pradesh, the Full Court of High Court of Andhra Pradesh has decided to extend the suspension of the Judicial and administrative work in the High Court, Subordinate Courts and Tribunals in the State of Andhra Pradesh working under the control of High Court of Andhra Pradesh till 20.04.2020, except the hearing of urgent cases in the High Court with the approval of the Hon'ble The Chief Justice. The filing of the cases in the High Court during lockdown

period will be through e-Filing module, a web link is placed in the official website of the High Court of Andhra Pradesh. The hearing of cases in the High Court will be through video conferencing through ZOOM meeting application.

So far as the Subordinate Courts are concerned, hearing of cases shall be through video conferencing in ZOOM Meeting App. The Principal District Judges shall permit the Judicial Officers working in their respective Units to purchase licence for ZOOM Meeting App for one month wherever they are necessary, out of the funds allotted to their respective units.

All the Principal District Judges shall ensure that the guidelines of the Government of India for containment of COVID-19 shall be followed by all the Judicial Officers working in their respective units.

Amaravati

15.4.2020


15/4/20
REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice. (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the Notification in High Court's website]
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) All the Officers, High Court of Andhra Pradesh.
- 7) All the Section Heads, High Court of Andhra Pradesh.
- 8) The Director, Judicial Academy, Secunderabad.
- 9) The Director, High Court Mediation and Arbitration Centre, High Court Building, Amaravati.
- 10) The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
- 11) The Secretary, High Court Legal Service Committee, High Court Building, Amaravati.
- 12) The Advocate General, State of Andhra Pradesh.
- 13) The Secretary to Governor, State of Andhra Pradesh, Vijayawada.
- 14) The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
- 15) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
- 16) The Registrar, A.P. Lokayukta, Hyderabad.
- 17) The Registrar, A.P. State Consumer Disputes Redressal Commission, Vijayawada.
- 18) The Chairman, Sales Tax Appellate Tribunal, Visakhapatnam.
- 19) The Special Judge for Trial of CBI Cases, Visakhapatnam.
- 20) The Presiding Officer, Labour Court, Anantapur; Guntur; and Visakhapatnam.
- 21) The Registrar, Railway Claims Tribunal, Secunderabad.
- 22) The Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
- 23) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 24) The Secretary General, Supreme Court of India, New Delhi.
- 25) The Registrars General, All High Courts in India.
- 26) The Secretary, Bar Council of A.P., High Court, Amaravati.
- 27) The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
- 28) The Public Prosecutor for the State of Andhra Pradesh, High Court of A.P., Amaravati.
- 29) The Administrative Officer, Government Pleaders' Office High Court of A.P., Amaravati.
- 30) The Administrator General and Official Trustee, High Court Building, Hyderabad.
- 31) The Director of Prosecutions, Vijayawada.
- 32) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 33) The President, High Court Advocates' Association, Amaravati.
- 34) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh.
- 35) The Commissioner, Information & Public Relations, Andhra Pradesh, RTC Bhavan, Vijayawada. (with a request to publish the notification in all local dailies)
- 36) The Director, All India Radio, Vijayawada.
- 37) The News Director, Doordarshan Kendra, Vijayawada.
- 38) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi }
Andhra Jyothi, Vaartha, The Hindu & Indian Express. }
With a request for making
necessary announcement
- 39) The Deputy Director, Information & Public Relation Department, Andhra Pradesh Secretariat, Velagapudi.
- 40) The Overseer, High Court of Andhra Pradesh.
- 41) SPARE.